

The Minister of Railways (Shri Jagjivan Ram): I never said that police protection will be provided in all trains on all sections. I said that where police protection is found to be necessary, police escort is given on the train. In this particular train, on the day of the occurrence, there was no police escort.

As regards the question whether at every station the police should come and check, from the answers it is quite clear that the train started and at the next stopping station, it was detected by the guard. So, there was no lapse on that account.

Shri Goray (Poona): May I suggest something? This is not a stray occurrence, because, so far as I know, six months ago or so one military officer, a young man, was murdered near about Chakradharpur. I would like to suggest to the Railway Minister that instructions should be sent out saying that wherever a lady or somebody is travelling alone in a first class compartment the guard or the conductor should give a warning that he or she is travelling at his or her risk and that he or she should take all precautions to bolt the door from within. Because, sometimes it happens that because of neglect on our side we leave the door as it is which gives an opportunity for these people to come in and do their dirty work. Will it not be possible to take such precautions?

Shri Jagjivan Ram: I will examine what effective steps can be taken in this connection. Perhaps, a board or something should be there in every compartment saying that the passengers should see to it that the doors are properly secured in their compartments.

Mr. Speaker: We have had enough discussion. It is unfortunate that the incident should have occurred. We have already discussed the safety measures, and I am sure the hon. Minister will take all necessary measures from time to time, as and

when things occur beyond one's control. He will also take into account all the suggestions as to what further devices may have to be made. I think it is not necessary to pursue the matter. Therefore, no consent is given.

12.20½ hrs.

PAPER LAID ON THE TABLE

AMENDMENTS TO THE MOTOR VEHICLES RULES FOR THE EXCLUDED AREAS, ASSAM

The Minister of Transport and Communications (Shri S. K. Patil): I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. MV 22/55 dated the 21st May, 1958, making certain amendments to the Motor Vehicles Rules for the Excluded Areas, Assam, 1942, published in Assam Gazette. [Placed in Library. See No. LT-1048/58]

12-21 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tea (Alteration in Duties of Customs and Excise) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 18th November, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."